

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.348 of 2018**

Rekha Agarwal Petitioner.
-Versus-
The State of Jharkhand & Ors. Opp. Parties.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Samavesh Bhanj Deco, Advocate
For the State : Mr. Sachin Kumar, A.A.G.II

Order No.19

Date: 17.04.2021

This case is taken up through video conferencing.

Mr. Sachin Kumar, learned A.A.G.III, submits that Civil Review no.68 of 2020 filed by the State of Jharkhand against the judgment dated 11th December, 2019 passed by the learned Division Bench of this Court in L.P.A. No.395 of 2018 was taken up on 12th and 13th April, 2021. On the request of the learned counsel for the parties, the said review petition was ordered to be listed on 26th April, 2021.

Mr. Samavesh Bhanj Deo, learned counsel for the petitioner accepts the said fact.

Mr. Sachin Kumar, learned A.A.G.II, further submits that he is presently in home isolation, as few family members of his associates have been tested positive with Covid-19 infection and under the said situation, an appropriate show cause affidavit could not be filed. He, accordingly, prays for two weeks' time to apprise this Court with regard to further development of Civil Review no.68 of 2020 pending before the learned Division Bench of this Court.

Considering the said submission, put up this case under appropriate heading after two weeks.

The matter with respect to issuance of contempt notice upon the opposite parties in Form-1 under Rule 393(i) of the High Court of Jharkhand Rules, 2001 is kept in abeyance till the next date of listing.

(Rajesh Shankar, J.)

Sanjay/